

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 11/AM16
HELD ON 18.06.2015
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 11/87-NC-7/2015 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 18.06.2015 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Smt. Chander Kanta Pandey, FTDO

2. The Committee confirmed Minutes of NC Meeting Nos. 10/AM16 held on 11.06.2015.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-58	SUPREME INDUSTRIES LTD.	HQ F. No. 01/87/162/00015/AM16/DES-VII	Status: Deferred
NC No.:11/AM16 Dated: 18.06.2015	Adv. Lic. No. 0310792783 dated 09.01.2015	RLA F. No. 03/93/160/00680/AM15	

Request: Amendment in the description of Export Product to read as "Articles made out of Cross Laminated Multilayer Film i.e. Tarpaulins, Covers" against Advance Authorization No. 0310792783 dated 09.01.2015

Decision: A copy of Representation of firm was forwarded to D/o C&PC on 05.05.2015. However, Technical Authority of D/o C&PC requested to again furnish a copy of Representation of firm to them. Hence, the Committee decided to again forward a copy of Representation to D/o C&PC for want of their comments.

Deferred for four weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-59	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00419/AM14/DES-VII	Status: Deferred
NC No.:11/AM16 Dated: 18.06.2015	Adv. Lic. No. 0310761263 dated 10.12.2013	RLA F. No. 03/94/040/00720/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761263 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-60	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00421/AM14/DES-VII	Status: Deferred
NC No.:11/AM16 Dated: 18.06.2015	Adv. Lic. No. 0310761253 dated 10.12.2013	RLA F. No. 03/94/040/00730/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761253 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

Deferred for two weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-61	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00422/AM14/DES-VII	Status: Deferred
NC No.:11/AM16 Dated: 18.06.2015	Adv. Lic. No. 0310761260 dated 10.12.2013	RLA F. No. 03/94/040/00738/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761260 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-62	RAPID ENGINEERING CO. PVT. LTD.	HQ F. No. 01/87/050/00602/AM09/DES-VII	Status: Approved
NC No.:11/AM16 Dated: 18.06.2015	Adv. Lic. No. 0510233178 dated 23.12.2008	RLA F. No. 05/24/040/00580/AM09	

Request: Enhancement in the quantity of Import Item No. 5 – Titanium Dioxide (Rutile) against Advance Authorization No. 0510233178 dt. 23.12.2008

Decision: As per the written comments furnished by D/o C&PC vide their OM No. 46011/17/2011-PC.II dated 11.06.2015, the Committee decided to amend the quantity of Import Item No. 5 – Titanium Dioxide (Rutile) to read as 0.0915 kg/kg of the export product.

Case No. A-63	INDIA GLYCOLS LTD.	HQ F. No. 01/83/050/01246/AM08/DES-VII	Status: Deferred
NC No.:11/AM16 Dated: 18.06.2015	Adv. Lic. No. 0510209638 dated 27.09.2007	RLA F. No. 05/24/040/00420/AM08	

Request: Amendment in the description of Export against Advance Authorization No. 0510209638 dated 27.09.2007 for redemption of their Advance Authorization No. 0510270903 dated 19.08.2010 issued on repeat basis under Para 4.7.1 of HBP Vol. I.

Decision: A copy of Representation has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.

Deferred for two weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-64	HELIOS PACKAGING	HQ F. No. 01/87/050/00223/AM14/DES-VII	Status: Deferred
NC No.:11/AM16 Dated: 18.06.2015	Adv. Lic. No. 0710095382 dated 15.05.2013	RLA F. No. 07/24/040/00542/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-65	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status: Deferred
NC No.:11/AM16 Dated: 18.06.2015	HQ F. No. 01/87/162//00153/AM14/DES-VII	

Request: Amendment in the description of Import Item No. 6 of SION A – 1663; Import Item No. 4 of SION A-1722 and SION A-1665 (Rubber Products)

Decision: Technical Representative of DIPP present in the meeting informed that in response to their D/L, ATMA has furnished the requisite reply. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-66	AUTOMOTIVE TYRE MANUFACTURERS ASSOCIATION (ATMA)	Status: Deferred
NC No.:11/AM16 Dated: 18.06.2015	HQ F. No. 01/87/162//00007/AM15/DES-VII	

Request: Allow quantity against Import Item No. 10 (Miscellaneous Chemicals) under SION A – 1663 (Rubber Products) for export product "All Types Steel Truck Radial Tyres (Tube Type)".

Decision: Technical Representative of DIPP present in the meeting informed that in response to their D/L, ATMA has furnished the requisite reply. Comments awaited from DIPP.

Deferred for three weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-67	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: Deferred
NC No.:11/AM16 Dated: 18.06.2015	Adv. Lic. No. 0510384978 dated 25.04.2014	RLA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-68	GUJARAT CRAFT INDUSTRIES LTD.	HQ F. No. 01/87/050/00547/AM14/DES-VII	Status: Approved
NC No.:11/AM16 Dated: 18.06.2015	Adv. Lic. No. 0810129718 dated 14.03.2014	RLA F. No. 08/24/040/00558/AM14	

Request: Allowing the same quantity for Import Items against Advance Authorization No. 0810129718 dated 14.03.2014 as given by NC against Advance Authorization No. 0810093728 dated 04.11.2010

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/111/2008-PC-II dated 17.04.2015, the Committee decided to revise adhoc norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Laminated Plastic Sheetings net eyelets	1 kg	1. HDPE woven fabrics unlaminated	0.506 kg
		2. LDPE Granules	0.506 kg
		3. Titanium Dioxide	0.239 kg
		4. Colour Pigment	0.5985 kg
		5. Wax	0.0047 kg
		6. U.V. Stabilizer	0.0047 kg
		7. Aluminium eyelets gorments sets	1.05 kg
RLA may take consequential action as per Policy / Procedures.			

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No. A-69	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Deferred
NC No. 11/AM16 Dated: 18.06.2015	Adv. Lic. No. 0510376612 dated 20.01.2014	RLA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-70	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00465/AM12/DES-VII	Status: Deferred
NC No.:11/AM16 Dated: 18.06.2015	Adv. Lic. No. 0310685682 dated 12.03.2012	RLA F. No. 03/95/040/00968/AM12	

Request: Inclusion of Import Item No. 9 – HDPE (Packing Material) left out by NC against Advance Authorization No. 0310685682 dated 12.02.2012

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-71	FLEXITUFF INTERNATIONAL LTD.	HQ F. No. 01/84/050/00266/AM12/DES-VII	Status: Deferred
NC No.:11/AM16 Dated: 11.06.2015	Adv. Lic. No. 1110026061 dated 02.11.2011	RLA F. No. 11/24/040/00041/AM12	

Request: Amendment in the description of Export Product against Advance Authorization No. 1110026061 dated 02.11.2011

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC.

Deferred for two weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

ONLINE CASES

Case No.: 9/7/87-ALC1/2014	Party Name: SHAKTI PLAS INDUSTRY	Meet No/Date: 11/87-ALC1/2015 18.06.2015	Status: Deferred
HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	Defer Date:18.06.2015
Decision: A D/L No. 46011/62/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.09.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. In response to above D/L, earlier the firm vide its e-mail dated 21.04.2015 requested to grant them 15 days time to submit their reply which the Committee accepted. Now, the firm vide its e-mail dated 17.06.2015 has again requested to grant them 15 days time for submission of information. The Committee considered the request of firm and decided to grant them 15 days time for submission of information.			

Case No.: 32/42/87-ALC1/2014	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date: 11/87-ALC1/2015 18.06.2015	Status: Deferred
HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	Defer Date:02.07.2015
Decision: A D/L No. 46011/12/2015-PC.II dated 06.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.: 33/42/87-ALC1/2014	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date: 11/87-ALC1/2015 18.06.2015	Status: Deferred
HQ File :01/87/050/00374/AM15/	RLA File :03/95/040/00215/AM15/	Lic.No/Date:0310789868 30.09.2014	Defer Date:02.07.2015
Decision: A D/L No. 46011/7/2015-PC.II dated 04.02.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.04.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No.:36/42/87-ALC1/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:11/87-ALC1/2015 18.06.2015	Status: Approved
HQ File :01/87/050/00377/AM15/	RLA File :03/95/040/00557/AM15/	Lic.No/Date:0310789918 01.10.2014	

Decision: As per the written comments furnished by D/o C&PC vide their OM No. 46011/8/2015-PC-II dated 01.06.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Silicone Sulfate	1 kg	BRB CM 40 (Octamethylcy Clotetra Siloxane)	0.725 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:10/36/87-ALC1/2014	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:11/87-ALC1/2015 18.06.2015	Status: Deferred
HQ File :01/87/050/00319/AM15/	RLA File :05/24/040/00272/AM15/	Lic.No/Date:0510391723 22.10.2014	Defer Date:09.07.2015

Decision: A D/L No. 46011/37/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Now, the firm vide its e-mail dated 17.06.2015 has again requested to grant them 15 days time for submission of information The Committee considered the request of firm and decided to grant them 15 days time for submission of information.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

6	Case No.:5/38/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:11/87- ALC1/2015 18.06.2015	Status: Deferred
	HQ File :01/87/050/00340/AM15/	RLA File :34/24/040/00195/AM15/	Lic.No/Date:3410040654 05.11.2014	Defer Date:16.07.2015
Decision: A copy of application was forwarded to D/o C&PC on 27.01.2015. However, Technical Authority of D/o C&PC requested to again furnish a copy of application of subject Advance Authorization of firm to them. Hence, the Committee decided to again forward a copy of application to D/o C&PC for want of their comments.				

7	Case No.:44/42/87-ALC1/2014	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:11/87- ALC1/2015 18.06.2015	Status: Deferred
	HQ File :01/87/050/00385/AM15/	RLA File :05/24/040/00312/AM15/	Lic.No/Date:0510391865 05.11.2014	Defer Date:16.07.2015
Decision: A D/L No. 46011/9/2015-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

8	Case No.:24/42/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:11/87- ALC1/2015 18.06.2015	Status: Deferred
	HQ File :01/87/050/00365/AM15/	RLA File :02/24/040/00157/AM15/	Lic.No/Date:0210205142 11.11.2014	Defer Date:16.07.2015
Decision: A D/L No. 46011/71/2004-PC.II dated 02.03.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.04.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

9	Case No.:16/45/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:11/87- ALC1/2015 18.06.2015	Status: Deferred
	HQ File :01/87/050/00416/AM15/	RLA File :30/24/040/00038/AM15/	Lic.No/Date:3010103249 02.12.2014	Defer Date:02.07.2015
Decision: A D/L No. 7/34/2015-TSW dated 04.03.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

10	Case No.:1/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:11/87-ALC1/2015 18.06.2015	Status: Deferred
	HQ File :01/87/050/00336/AM15/	RLA File :03/95/040/00622/AM15/	Lic.No/Date:0310791636 03.12.2014	Defer Date:02.07.2015
Decision: A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

11	Case No.:3/48/87-ALC1/2014	Party Name:GRP LTD.	Meet No/Date:11/87-ALC1/2015 18.06.2015	Status: Deferred
	HQ File :01/87/050/00452/AM15/	RLA File :03/94/040/00738/AM15/	Lic.No/Date:0310791999 15.12.2014	Defer Date:02.07.2015
Decision: A D/L No. 7/51/2015-TSW dated 26.03.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

12	Case No.:2/50/87-ALC1/2014	Party Name:DEV RESINS PVT. LTD.,	Meet No/Date:11/87-ALC1/2015 18.06.2015	Status: Deferred
	HQ File :01/87/050/00465/AM15/	RLA File :22/24/040/00083/AM15/	Lic.No/Date:2210015196 26.02.2015	Defer Date:02.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

13	Case No.:1/3/87-ALC1/2015	Party Name:PUNE METAGRAPH	Meet No/Date:11/87-ALC1/2015 18.06.2015	Status: Deferred
	HQ File :01/87/050/00001/AM16/	RLA File :31/83/040/00258/AM15/	Lic.No/Date:3110065375 06.04.2015	Defer Date:02.07.2015
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

	Case No.:1/11/87-ALC1/2015	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:11/87- ALC1/2015 18.06.2015	Status: Deferred
14	HQ File :01/87/050/00097/AM16/	RLA File :30/24/040/00045/AM15/	Lic.No/Date:3010103515 08.06.2015	Defer Date:16.07.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Meeting ended with thanks to Chair and all participants.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11